

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.322
CA-211/2023, IA-86/2022, CA-585/2021
In
CP-176/ND/2021

IN THE MATTER OF:

M/s Gaurang Mehendru

.... **APPLICANT/PETITIONER**

Vs.

M/s Lalit Airways Pvt Ltd.

.... **RESPONDENT**

241-242

Order delivered on 08.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Liquidator :

For the Respondent : Mr. Arun Khatri Adv.

Mr. Kunal Tandon, Ms. Richa Sandilya, Ms. Bhavna
Vijay Advs. R2-R3

For the Auditor : Mr. Pratyush Miglani Adv.

ORDER

CA-211/2023, IA-86/2022, CA-585/2021:-

Mr. Pratyush Miglani, Ld. Counsel appears on behalf of the Petitioner. Mr. Arun Khatri, Ld. Counsel appears on behalf of the Respondent. One week further time granted to enable the Respondent to file written submissions, list of dates, events and issue based chart with relevant case laws as directed vide order dated 19.02.2024.

The Parties are directed to complete the pleadings in the main matter as well as Interlocutory Application, if not already completed within one week.

List for arguments **on 27.05.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Prakash Dubey